

IN THE INCOME TAX APPELLATE TRIBUNAL
“B” BENCH : BANGALORE

BEFORE SHRI N.V. VASUDEVAN, VICE PRESIDENT
AND SHRI A K GARODIA, ACCOUNTANT MEMBER

ITA No. 2285/BANG/2018
Assessment year: 2014-15

Mr. Mohammed Shafiq Arshad, No.351, 12 th Cross 2 nd Block, Jayanagar, Bangalore – 560 011. PAN: AAHPA 5027G	Vs.	The Asst. Commissioner of Income Tax, Circle (7)(2)(1), Bangalore.
APPELLANT		RESPONDENT

Appellant by	:	Shri Nitish Ranjan.
Respondent by	:	Dr. Nischal, Jt.CIT(DR)(ITAT), Bengaluru.

Date of hearing	:	26.10.2020
Date of Pronouncement	:	28.10.2020

ORDER

Per N.V. Vasudevan, Vice President

This appeal by the assessee is against the order dated 08.06.2018 of the CIT(Appeals)-14, Bengaluru relating to assessment year 2014-15.

2. At the time of hearing of the appeal, the Id. counsel for the assessee submitted that the assessee has opted for Vivad Se Vishwas Scheme Act (VSVS), 2020. The Bench pointed out that the Bangalore Benches in such cases is dismissing the appeal as withdrawn, with liberty to seek recall of the order, to which the Id. counsel for the assessee agreed. Accordingly, the appeal is dismissed as withdrawn. However, the assessee is at liberty to seek recall of this order in the event of non-receipt of Form No.3, or for any such reason under the VSVS.

3. In the result, the appeal is dismissed as withdrawn.

Pronounced in the open court on this 28th day of October, 2020.

Sd/-
(A K GARODIA)
ACCOUNTANT MEMBER

Sd/-
(N V VASUDEVAN)
VICE PRESIDENT

Bangalore,
Dated, the 28th October, 2020.

/Desai S Murthy/

Copy to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT, Bangalore.

By order

Assistant Registrar
ITAT, Bangalore.